

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25.03.2021 at 2.00 P.M
THROUGH VIDEO CONFERENCING**

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/659/2020
NAME OF PETITIONER : R A Mount Pte Ltd
NAME OF RESPONDENT : Madeshwar Realty Pvt Ltd
SECTION : Sec 7 Of IBC 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/1271/IB/2020 IN IBA/659/2020
NAME OF PETITIONER : R A Mount Pte Ltd
NAME OF RESPONDENT : Madeshwar Realty Pvt Ltd
SECTION : Sec 60(5)(c) Of IBC 2016 R/w Rule 11 Of NCLT Rules 2016

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ORDER

Learned Counsel for Petitioner Ms. Prerna Khatri for M/s. A.K. Mysamy & Associates is present through video conferencing platform.

On an advance notice having been served upon the Corporate Debtor, the Corporate Debtor is being represented by Mr. M. Ramakrishnan, Advocate of M/s. Warren & Sairams Advocates, who seeks time to file counter.

Let the counter of the Corporate Debtor be filed within a period of two weeks from today in relation to both the Applications as well as to the main IBA and send advance copies of the same to the other side.

Post this matter on **28.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)